

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 332 of 2018

IN THE MATTER OF:

Sharda Motor Industries Ltd.

...Appellant

Vs

Rohit Relan & Ors.

...Respondents

Present:

**For Appellant: Ms. Smarika Singh and Mr. Saifur Rehman,
Advocates**

**For Respondents: Mr. Virender Ganda, Sr. Advocate with Mr. Pawan
Sharma and Mr. Anuj Shah, Advocates.**

With

Company Appeal (AT) No. 378 of 2018

IN THE MATTER OF:

Rohit Relan & Ors.

...Appellants

Vs

Sharda Motor Industries Ltd. & Ors.

...Respondents

Present:

**For Appellants: Mr. Virender Ganda, Sr. Advocate with Mr. Pawan
Sharma and Mr. Anuj Shah, Advocates.**

**For Respondents: Ms. Smarika Singh and Mr. Saifur Rehman,
Advocates**

ORDER

17.07.2019: Two cross appeals have been preferred both against common order dated 20th September, 2018 passed by National Company Law Tribunal, Principal Bench, New Delhi (hereinafter referred to as the 'Tribunal') in

CA-757(PB)/2018 in C.P. No. 61(ND)/2017. The aforesaid interim order was passed by the Tribunal on an application filed under Section 241-242 of the Companies Act, 2013 by 'Mr. Rohit Relan & Ors.' (Petitioner – Appellants in Company Appeal (AT) No. 378 of 2018) against 'Sharda Motor Industries Ltd. & Ors.' (Respondents – Appellant in Company Appeal (AT) No. 332 of 2018). On an application under Section 242(4) for interim relief, the interim order was passed on 20th September, 2018.

2. During the pendency of the appeal, the parties reached terms of settlement on 22nd February, 2019 and it is informed that the Petition under Section 241-242 (C.P. No. 61(ND)/2017) has been disposed of in terms of settlement by the Tribunal. Thus both the appeals have become infructuous.

3. In the facts and circumstances, no further order is required to be passed. 'Scrutinizer Report', in sealed cover, filed by 'Sharda Motor Industries Ltd.' is handed over to Mr. Nitin Vishnoi, Company Secretary of Sharda Motor Industries Ltd., who is present in the court and recognized by counsel for the parties. Both the appeals stand disposed of. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

am/gc

Company Appeal (AT) No. 332 of 2018 and 378 of 2018